

CENTRAL ADMINISTRATIVE TRIBUNAL,  
Patna Bench

RA No.18/2002 in  
OA No.578/1996

Patna, this the 11<sup>th</sup> day of July, 2002

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Satchdanandan Sahay .. Applicant.

-Versus-

Union of India & Others ... Respondents

ORDER (BY CIRCULATION)

This Review Application is directed against an order of this Court dated 6.5.2001. The present application has been filed on 18.1.2002, i.e., more than one year from the date of the decision. No explanation of delay has been tendered in application under Section 151 of the CPC, no prayer for condonation of delay is made. This review application is barred by limitation.

2. On merits as well, despite according sufficient opportunities to the applicant and his counsel, the matter was disposed of under Rule 15 of the CAT (Procedure) Rules, 1987. No error apparent on the face of record is found in the order.

3. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

*S. Raju*  
(Shanker Raju)  
Member(J)

/Rao/